

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.195/MP/2011**

Sub: Maintaining grid security of the entire North East West (NEW) grid by curbing overdrawls and effecting proper load management by Northern Region constituents in terms of the Indian Electricity Grid Code and Electricity Act, 2003.

Date of hearing : 1.11.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri M.Deena Dayalan, Member

Petitioner : Northern Regional Load Despatch Centre, New Delhi.

Respondents : Uttar Pradesh Power Transmission Corporation Ltd. and others

Parties present : Shri V.V. Sharma, NRLDC  
Miss Jyoti Prasad, NRLDC  
Shri Vivek Pandey, NRLDC  
Shri D.K.Jain, NRLDC  
Shri Rajeev Porwal, NRLDC  
Shri Rahul Srivastava, Advocate for UPPCL  
Shri B.P.Pant, UPPCL  
Shri Sunil Kumar, UPPCL  
Shri V.P.Trivedi, UPPCL  
Shri Sanjay Arora, HVPNL  
Shri S.K.Jain, RRVPNL  
Shri A.K.Arya, RRVPNL  
Shri Roop Kumar, DTL

**Record of Proceedings**

The representative of the petitioner submitted that after issue of the order dated 14.10.2011, there has been marked improvement in the grid parameters in the NEW grid and overdrawal by the defaulting constituents have also been reduced.

2. The representative of the petitioner also submitted that the relief from Under Frequency Relays (UFR) was far less as compared to planned relief. On 7/10/2011 at 2117 hrs, 8/10/2011 at 1519 hrs and 8/10/2011 at 2108 hrs, the

actual relief from UFR operation were 26 MW, 39MW and 114 MW, respectively. He further submitted that most of the States have not implemented the Automatic Demand Management Scheme in compliance with the Indian Electricity Grid Code (IEGC). He emphasized that for safe grid operation, UFRs and the Automatic Demand Management Scheme must be implemented and kept in healthy condition. The representative of the petitioner also raised the issue of connection/dis-connection of large quantum of load at a time leading to fluctuation in frequency which needs to be avoided by the State utilities.

3. In response to Commission's query regarding the suggestion for the course of action to be taken to curb overdrawal, the representative of the petitioner submitted that the Commission may direct the States to abide by the provisions of the IEGC and the Electricity Act, 2003 and to discuss and sort out the issues at Northern Regional Power Committee level. He submitted that the petitioner would submit the agenda for OCC meeting of NRPC in this regard.

4. The Learned Counsel for the Uttar Pradesh Power Transmission Corporation Limited (UPPTCL) submitted that after the Commission's direction in its order dated 14.10.2011, there was no overdrawal by the UPPTCL. He submitted that in the month of September, the problem was due to less availability of power to the State to the tune of 1600 MW from the Central Sector Generating Stations. He submitted that the UFRs were not deliberately by passed. In response to Commission's specific query regarding implementation of Automatic Demand Management (ADM) Scheme, the learned counsel submitted that he would subsequently make submission in this regard after consulting the officers of UPPTCL. At the end of the hearing, the Commission desired to know the response of the learned counsel for UPPTCL regarding implementation of ADM Scheme. However, the learned counsel was not present to answer of the queries of the Commission.

5. The representative of the Haryana Vidyut Prasaran Nigam Limited (HVPNL) submitted that the UFRs are in healthy condition but the requisite relief was not observed during the period in question due to the load shedding already resorted through these feeders. The representative of the HVPNL further submitted that the State is underdrawing from the grid at present. He submitted that HVPNL would file its reply in the next two days. In response, the representative of the petitioner pointed out that as per the provisions IEGC, the normal load shedding should not be done through feeders in which UFRs are installed.

6. The representative of the Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVNL) submitted that the relief from under UFRs has been observed in the

State. In response to the Commission`s query regarding implementation of Automatic Demand Management Scheme, the representative of the RRVPNL submitted that it was not in working condition.

7. The representative of the Delhi Transco Limited submitted that the Automatic Demand Management Scheme is implemented by NDPL. It is in the testing stage in BRPL and BYPL and the scheme will be implemented by NDMC by March, 2012.

8. The representative of the petitioner further submitted that Power Development Department, Jammu and Kashmir had maximum overdrawal from the grid after 14.10.2011. In response to Commission`s query regarding contingency plan to curb overdrawal by the States like J&K, the representative of the petitioner submitted that the radial feeders can be opened but it has limited effect on overdrawal and it affects grid security.

9. The representative of NTPC submitted that there was coal shortage in the NTPC generating stations but the generation shortage from NTPC generating stations was not the reason for grid condition during the period in question.

10. None appeared on behalf of the Coal India Limited.

11. The Commission directed the parties to file their responses, if any, within a period of two weeks, particularly, the position regarding the operation of UFRs and Automatic Demand Management Scheme.

12. Subject to the above, order in the petition was reserved.

Sd/-  
(T. Rout)  
Joint Chief (Law)